भारत सरकारGOVERNMENT OF INDIA रेल मंत्रालय MINISTRY OF RAILWAYS (रलवे वोई) (RAILWAY BOARD)

No. 2024/E(O)-II/1/7

New Delhi, dated 27/02/2025

To.

The Registrar General(s),

The Supreme Court of India, Delhi- 110001,

High Court of Allahabad, Allahabad- 211001

High Court of Andhra Pradesh, Nelapadu, Amaravati- 522237.

High Court of Chhattisgarh, Bilaspur- 495220.

High Court of Delhi, New Delhi-110001.

High Court of Calcutta, Kolkata-700001,

High Court of Bombay, Fort, Mumbai- 400001.

High Court of Gauhati, Uzan Bazar. Guwahati-781001.

High Court of Gujarat. Sola. Ahmedabad-380060.

High Court of Jammu & Kashmir, Srinagar-190009.

High Court of Himachal Pradesh, Shimla-171001.

High Court of Jharkhand, Ranchi- 834002,

High Court of Karnataka, Bangalore-560001,

High Court of Kerala, Cochin- 682031,

High Court of Madhya Pradesh, Jabalpur- 482001.

High Court of Madras. Chennai-600108.

High Court of Orissa, Cuttack- 753002,

High Court of Patna, Patna- 800001.

High Court of Panjab & Haryana, Chandigarh-160001

High Court of Rajasthan, Jodhpur- 342001,

High Court of Sikkim, Sungava, Gangtok-737101.

High Court of Uttaranchal, Nainital- 263002,

High Court of Telangana, Hyderabad- 500066.

High Court of Tripura, Agartala-799010,

High Court of Manipur, Imphal-795002,

High Court of Meghalaya, Shillong-793001,

- II. The Secretary, M/o Law & Justice, Shastri Bhawan, New Delhi, &
- III. Chairman, Railway Claims Tribunal (RCT) 13/15, Mall Road, PB/Delhi-110054.

Sub: Filling up of the post of Vice-Chairman (Judicial) in Railway Claims Tribunal (RCT).

Sir.

Please find enclosed a copy of advertisement to fill up two posts of Vice-Chairman (Judicial) one each at Mumbai and Secunderabad in Railway Claims Tribunal (RCT) and wide publicity may be given among eligible candidates to facilitate early and optimum number of applications.

2. It is requested that applications in the prescribed format along with requisite documents of willing

Contd ... 21-

Judicial Officers who would be suitable for being considered for appointment to the above post may please be sent by 01/04/2025 to the undersigned.

Encl.-As above

(Amit Kumar Tripathi) Under Secretary/SM Railway Board e-Mail ID:- akt.tripathi@gov.in Ph. No.- 011/47845587

Copy to:

 Registrar, Railway Claims Tribunal (RCT) 13/15, Mall Road, PB/Delhi-110054 (with request to upload this on homepage of RCT and to circulate the Vacancy Notice among all the Benches of RCT).

F.No. 2024/E(O)-II/1/7

भारत सरकारGOVERNMENT OF INDIA रेल मंत्रालय MINISTRY OF RAILWAYS (रलवे बोर्ड) (RAILWAY BOARD)

Dated, 27/02/2025

Vacancy Circular

Subject: - Selection for the post of Vice Chairman (Judicial) in Railway Claims Tribunal-reg.

- Tribunal:-The Railway Claims Tribunal (RCT) is a Statutory authority established under Railway Claims Tribunal Act, 1987, to hear various cases/appeals under the Railway Claims Tribunal Act, 1987. Headquarter issituated at Delhi and its 23 regional Benches are situated at 21 locations – one each at Chandigarh, Allahabad, Lucknow, Gorakhpur, Kolkata, Bhubaneswar, Patna, Ranchi, Secunderabad, Bhopal, Nagpur, Bangalore, Chennai, Ernakulam, Amravati, Ahmedabad, Jaipur, Varanasi, Guwahati and two each at Delhi & Mumbai.
- Vacancy:- Applications are being invited for 02 posts of Vice-Chairman (Judicial) in RCT. A Vice Chairman (Judicial), upon selection, may be posted at Mumbai or Secunderabad.

Note: However, the locations of vacancies are tentative and may change depending upon administrative requirements.

3. Qualification:-The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidates will be governed by the provisions of the Tribunal (Conditions of Service) Rules,2021/Tribunals Reforms Act, 2021, and the applicants are advised to go through the same before applying for the vacancies.

It may be noted that the eligibility conditions including qualifications would be reckoned on the closing date of vacancy notice.

- 4. Procedure for selection: -The Search-Cum-Section Committee constituted under the Tribunal Reforms Act. 2021, for recommending names for appointment to the said post shall scrutinize the applications with respect to suitability of applications for the post by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.
- 5. Application Procedure:-Applications of eligible and willing officers are requested through proper channel (wherever applicable) and are accompanied with (i) bio-data in the pro-forma at Annexure-I (ii) Certificate to be furnished by the employer/head of office/ forwarding authority as in Annexure-II (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III (vi) statement giving details of major or minor penalties, if any, imposed on

the officer during the last ten years, to the following address, so as to reach this office latest by 01/04/2025:-

Shri Amit Kumar Tripathi Under Secretary/Service Matters (SM) Railway Board, Room No. 211 (A), Rail Bhawan, New Delhi-110001

- No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
- 7. Advertisement and Prescribed application form can be downloaded from Ministry's website www.indianrailways.gov.in/railwayboard /Railway Claims Tribunal's websitehttp: claims indianrail.gov.in ret index isp.
- 8. Any application received after due date as well as without necessary Annexure(s)/incomplete application as mentioned above for whatsoever reason will not be entertained and no communications will be entertained in this regard.

Encl: As above.

(Amit Kumar Tripathi) Under Secretary/SM Railway Board

(e-mail ID- akt.tripathi a gov.in) Tele:- 011/47845587

फाइल सं. 2024/ई(ओ)-II/1/7 भारत सरकार GOVERNMENT OF INDIA रेल मंत्रालय MINISTRY OF RAILWAYS (रेलवे बोर्ड) (RAILWAY BOARD)

दिनांक 27/02/2025

रिक्ति परिपत्र

विषय :- रेल दावा अधिकरण में उपाध्यक्ष (न्यायिक) के पद पर चयन के संबंध में।

- 1. अधिकरण:- रेल दावा अधिकरण (आरसीटी) एक सांविधिक प्राधिकरण है जिसे रेल दावा अधिकरण अधिनियम, 1987, के अंतर्गत विभिन्न मामलों/अपीलों की सुनवाई के लिए रेल दावा अधिकरण अधिनियम, 1987, के अंतर्गत स्थापित किया गया था। इसका मुख्यालय दिल्ली में स्थित है और इसके 23 क्षेत्रीय न्यायपीठ 21 स्थानों पर चंडीगढ़, इलाहाबाद, लखनऊ, गोरखपुर, कोलकाता, भुवनेश्वर, पटना, रांची, सिकंदराबाद, भोपाल, नागपुर, बेंगलूरू, चेन्नै, एर्णाकुलम, अमरावती, अहमदाबाद, जयपुर, वाराणसी, गुवाहाटी प्रत्येक में एक-एक तथा दिल्ली और मुंबई प्रत्येक में दो न्यायपीठ स्थित हैं।
- 2. रिक्ति :- रेल दावा अधिकरण में उपाध्यक्ष (न्यायिक) के 02 पदों के लिए आवेदन आमंत्रित किए जा रहे हैं। चयन होने पर, उपाध्यक्ष (न्यायिक) को मुंबई या सिकंदराबाद में तैनात किया जा सकता है।

टिप्पणीः हालांकि, रिक्तियों का स्थान संभावित है तथा प्रशासनिक आवश्यकताओं के अनुसार इनमें परिवर्तन किया जा सकता है।

3. <u>अर्हता :-</u> उम्मीदवारों की नियुक्ति के लिए अर्हताएं, पात्रता, वेतन और अन्य निबंधन एवं शर्तें अधिकरण (सेवा की शर्तें) नियम, 2021/अधिकरण सुधार अधिनियम, 2021, के प्रावधानों द्वारा शासित होंगी, अतः उम्मीदवारों को यह सलाह दी जाती है कि रिक्तियों के लिए आवेदन करने से पहले उक्त की जांच कर लें।

यह ध्यान दिया जाए कि अर्हता सहित पात्रता की शर्ते रिक्ति सूचना की अंतिम तिथि से मान्य होंगी।

4. चयन की प्रक्रिया: - उक्त पद पर नियुक्ति के लिए नामों की सिफारिश हेतु अधिकरण सुधार अधिनियम, 2021, के तहत गठित खोज-सह-विभाग समिति उम्मीदवारों की अर्हता और अनुभव को उचित महत्व देते हुए पद के लिए आवेदनों की उपयुक्तता के संबंध में आवेदन-पत्रों की जांच करेगी और व्यक्तिगत बातचीत करने के लिए उम्मीदवारों को शॉर्टलिस्ट करेगी। अंतिम चयन समिति द्वारा उम्मीदवारों की योग्यता, अनुभव और व्यक्तिगत बातचीत के आधार पर किए गए समग्र मूल्यांकन के आधार पर किया जाएगा।

5. आवेदन प्रक्रिया:- पात्र और इच्छुक अधिकारियों के आवेदन पत्र उचित माध्यम से (जहां भी लागू हों) मांगे जाते हैं और उनके साथ (i) अनुलग्नक-। में दिए गए प्रोफार्मा में जीवनवृत (ii) अनुलग्नक-॥ के अनुसार नियोक्ता/कार्यालय प्रमुख/अग्रेषण प्राधिकारी द्वारा प्रस्तुत किया जाने वाला प्रमाणपत्र (iii) अधिकारी की अद्यतन गोपनीय रिपोर्ट/एपीएआर डोजियर की स्पष्ट फोटोप्रतियां, जिसमें कम से कम पिछले 5 वर्ष की गोपनीय रिपोर्ट/एपीएआर सम्मिलित हों और जिसे समूह क अधिकारी द्वारा विधिवत् सत्यापित किया गया हो। (iv) संवर्ग क्लीयरेंस (v) अनुलग्नक-॥ के अनुसार सतर्कता और अनुशासनिक दृष्टि से सत्यनिष्ठा प्रमाणपत्र/क्लीयरेंस (vi) पिछले दस वर्षों के दौरान अधिकारी पर लगाई गई बड़ी या छोटी शास्तियाँ यदि कोई हों, का विवरण निम्निलिखित पते पर भेजने का अनुरोध किया जाता है तािक यह इस कार्यालय में 01/04/2025 तक पहुंच जाएं :-

श्री अमित कुमार त्रिपाठी अवर सचिव/सेवा मामले (एसएम) रेलवे बोर्ड, कमरा सं. 211(ए), रेल भवन, नई दिल्ली-110001

- साक्षात्कार/बातचीत के लिए बुलाए गए उम्मीदवारों के लिए कोई यात्रा भता/दैनिक भता देय नहीं होगा। उम्मीदवारों को अपनी व्यवस्था स्वयं करनी होगी।
- 7. विज्ञापन और निर्धारित आवेदन पत्र मंत्रालय की वेबसाइट https://www.indianrailways.gov.in/railwayboard/ रेलवे दावा अधिकरण की वेबसाइट http://claims.indianrail.gov.in/rct/index.jsp से डाउनलोड किया जा सकता है।
- 8. किसी भी वजह से निर्धारित तिथि के बाद प्राप्त होने वाले किसी भी आवेदन या आवश्यक अनुलग्नक(कों) के बिना/अध्रे आवेदन पत्र पर विचार नहीं किया जाएगा और न ही इस संबंध में किसी भी प्रकार के पत्राचार पर विचार किया जाएगा।

संलग्नक : यथोक्त

(अमित कुमार त्रिपाठी) अवर सचिव/(एसएम)

रेलवे बोर्ड

(ईमेल आईडी - akt.tripathi@gov.in)

टेली फैक्स : 011/47845587

PROFORMA

Space for photograph duly signed by candidate

1	Name :		
	Name		19

2. Date of Birth :

3. Category(SC/ST/OBC/UR) :

4. Designation/Profession

5. Contact Details

	Residential		Official
	Present	Permanent	Access to the second of the se
Address:			
Mobile/Phone No.			
Email:			

6. Cadre/Service [Wherever applicable]

7. Educational qualification (in reverse chronological order):

SI. No.	Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ Specialization
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8. Work Experience:

8A. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

Sl. No.	Name & address of employer	Designation, Pay or Scale of pay (Pay in Pay Matrix)*	Period of Service	Nature of work experience
	(Govt/PSU/Ministry/ Department/any other		From To	
				عرتمات نابا

^{*}Also indicate SI No. in above, which is equivalent to Additional Secretary/District Judge/Additional District Judge/Major General (as applicable under the qualification) or above

8B. For the experience as Professional record in chronological order starting with present Engagement, list in reverse:

SI. No.	Details of Profession	Period of Service		Nature of work done*
		From	То	

^{*}Such as Administration /Service matters /Judicial or Qusai-Judicial /Criminal /Civil /Taxation /Company Affairs /Environmental matters /Finance /Accountancy /Economics /Business /Commerce /Management /Public Affairs or any other as may be applicable. Engagement with Government, if any, may be indicated.

- Date from which drawing the pay scale in the grade of Additional Secretary/ District Judge/Additional District Judge/ Major General to the Government of India or any equivalent rank (wherever applicable).
- Write up on adjudicating experience of the applicant (200 words)
 [Wherever applicable]
- Experience along with brief write up in handling Cases before relevant Courts Tribunals/ [if applicable]
- 12. Proof of Experience, including
 Enrolment/Registration No. As an Advocate/CA etc.
 [For candidates other than Govt. or Judicial officers]

Details of Such cases
(Reported Cases/UnreportedCases)

- Annual Income along with copy of latest ITR [For Candidates other than Govt, or Judicial Officers]
- 14. Write up on 05, major achievement (200 words each)
- 15. Awards/honours/Publications, if any
- Affiliation with the professional bodies/ Institutions/societies/or any other body Including political party.
- Additional information, if any, which
 You would like to mention in support
 of the application for the post.

DECLARATION

- I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
- 2. I shall not withdraw my candidature after the meeting of the Selection Committee.
- 3. I shall not decline the appointment, if selected for appointment by the ACC.
- 4. I shall join within 30 days from the date of issue of order of appointment.
- I am aware that in case I violate any of the conditions mentioned at SI.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place : Date:

Signature of the candidate

CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF OFFICE/FORWARDEING AUTHOTITY

The second secon	Certified that the particular furnished by Shri Smit Kum————————————————————————————————————
2.	It is also certified that there is no vigilance' disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3.	His/her integrity is certified.
4.	No major or minor penalty was imposed on Shri/Smt/Kumduring the last 10 years period.
5.	The up-to-date attested Photostat copies of ACR/APAR of last years (each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kumin enclosed herewith.

Seal & Signature of the cadre controlling Authority

PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING SOUGHT (To be furnished and signed by the CVO or HOD)

I. Nai	ne of the Officer (in	n full)	1.1		
2. Fat	hers name				
3. Dat	e of Birth		The file gives		
4 D-4	CD of				
4. Dat	e of Retirement				
s Do	and Column Lares and	Louis			
	e of entry into serv				
	vice to which the o		**		
	luding batch /year/	cadre etc.,			
who	erever applicable				
<u>7.</u> Pos	itions held (During	ten preceding years):		
(2. A.)				en e	
S. No	Organisation	Designation &	Administrative/	From	То
	(name in full)	Place of Posting	Nodal Ministry/		
			Department concerned		
			(in case of officers of		
			PSUs etc.)		
				D. A forestelling	
8. Wh	ether the officer has	s been placed on			
	agreed list or list of				
		ves, details to be giv	en)		
). Who	ether any allegation	of misconduct			
love	dring rigitars as				
	olving vigilance and				
	nst the officer durings rs and if so with wh				
1 Ca	is and it so with wi	iai resuit (*)			
0. Wh	ether any punishme	ent was awards to	*		
	officer during the la				
	he date of imposition	on and details of			
pena	ılty (*)				
1. Is ar	ny disciplinary/crin	ninal proceedings			

or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number, if

any of the Commission)

12.	Is any action contemplated against the
	Officer as on date (if so, details to be
	furnished (*)

(*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter,

Date:

(NAME AND SIGNATURE)